

**DYNAMIC MICROSTEPPERS LIMITED**  
CIN: L45206MH1985PLC036261

Reg Office: 505, Marathi Arcade, Above Axis Bank, Near Garware Subhash Road, Vile Parle (East) Mumbai - 400 057, Maharashtra, India.  
Ph No: 022-25842321 Fax No: 022-25842321 Email: dynamicmicrostepperslimited@gmail.com Website: www.dynamicmicrosteppers.com

**EXTRACT OF THE STANDALONE UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2024**

| Sl. No. | Particulars                                                                                                                             | Standalone                |                           |                           |                           |                         |                         |
|---------|-----------------------------------------------------------------------------------------------------------------------------------------|---------------------------|---------------------------|---------------------------|---------------------------|-------------------------|-------------------------|
|         |                                                                                                                                         | Quarter ended             |                           | Half Year ended           |                           | Year Ended              |                         |
|         |                                                                                                                                         | 30.09.2024<br>(Unaudited) | 30.06.2024<br>(Unaudited) | 30.09.2023<br>(Unaudited) | 30.09.2023<br>(Unaudited) | 31.03.2024<br>(Audited) | 31.03.2024<br>(Audited) |
| 1       | Total Income from operations                                                                                                            |                           |                           |                           |                           |                         |                         |
| 2       | Net Profit (+) / Loss for the period (before tax, Exceptional and/or Extraordinary items)                                               | (313,430)                 | (874,364)                 | (86,639)                  | (1,187,794)               | (584,511)               | (1,038,376)             |
| 3       | Net Profit (+) / Loss for the period before tax (after Exceptional and/or Extraordinary items)                                          | (313,430)                 | (874,364)                 | (86,639)                  | (1,187,794)               | (584,511)               | (1,038,376)             |
| 4       | Net Profit (+) / Loss for the period after tax (after Exceptional and/or Extraordinary items)                                           | (313,430)                 | (874,364)                 | (86,639)                  | (1,187,794)               | (584,511)               | (1,038,376)             |
| 5       | Total Comprehensive Income for the period (including profit/loss for the period (after tax) and other Comprehensive Income (after tax)) | (313,430)                 | (874,364)                 | (86,639)                  | (1,187,794)               | (584,511)               | (1,038,376)             |
| 6       | Equity share capital                                                                                                                    | 34,488,000                | 34,488,000                | 34,488,000                | 34,488,000                | 34,488,000              | 34,488,000              |
| 7       | Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year                                     |                           |                           |                           |                           |                         | 46,101,049              |
| 8       | Earnings per share (₹ of ₹10/- each) for continuing and discontinued operations - Basic, Diluted                                        | (0.09)                    | (0.25)                    | (0.03)                    | (0.34)                    | (0.17)                  | (0.30)                  |

Notes:  
1. This is an extract of the detailed format of quarterly un-audited financial results for the quarter and half year ended 30.09.2024 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly un-audited financial results are available on the website of the Stock Exchange (www.bseindia.com) and the website of the Company (www.dynamicmicrosteppers.com).  
2. Previous years figures have been regrouped/rearranged wherever necessary to make them comparable.  
3. The above results, has been reviewed and recommended by the Audit Committee and approved by the Board of Directors at its meeting held on 08th November, 2024 as per Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

For Dynamic Microsteppers Limited  
Sd/- Ashwin Shah  
Director DIN: 03115009

Place: Mumbai  
Date: 08/11/2024

**HDFC BANK** **HDFC Bank Ltd.** **POSSESSION NOTICE CUM NOTICE FOR REMOVAL OF PERSONAL BELONGINGS / HOUSEHOLD GOODS**

Branch Address: **HDFC Bank Ltd., Trident Race Course, Vadodara-390007, Tel.: 079-64907999**

Whereas the Authorized Officers of HDFC Bank Ltd., (hereinafter HDFC Limited) having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT/Mumbai vide order dated 17th March 2023 under Sanctionization And Reconstruction of Financial Assets and Endorsement of Security Interest Act, 2002 and in exercise of powers conferred under Section 11(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13(2) of the said Act, calling upon the following borrower(s) / Legal Heir(s) and Legal Representative(s) to repay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice(s), incidental expenses, costs, charges etc till the date of payment and / or realisation.

| Sl. No. | Name of Borrower(s) / Legal Heir(s) / Legal Representative(s)                                                                   | Outstanding Dues                                                 | Date of Demand Notice | Date of Possession Physical | Description of Immovable Property(ies) Secured Asset(s)                                                                                                                  |
|---------|---------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------|-----------------------|-----------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1       | MR. DEVANG RAMANLAL THAKKAR (BORROWER) MRS. MEGHANA DEVANG THAKKAR (CO-BORROWER) 16728 - 669390404 and 665075958                | Rs.1,86,631- and Rs.42,71,038- respectively as on 31 July, 2023* | 8 Sep., 2023          | 8 Nov., 2024                | FLAT - N-1003, 10TH FLOOR, DOVE DECK, TOWER - N. S. NO. 11, P-2, OPP. PIONEER MEDICAL COLLEGE, NR. AMERICAN SCHOOL OF BARODA, VADODARA - A.J.WA ROAD, VADODARA - 390019. |
| 2       | MR. MAHESHBHAI VIRSINGBHAI BAMANIYA (BORROWER) MRS. LAXMIBEN MAHESHBHAI BAMANIYA (CO-BORROWER) 171727 - 675457557 and 678359195 | Rs.15,65,484- and Rs.56,344- respectively as on 31 Jan., 2024*   | 26 Feb., 2023         | 8 Nov., 2024                | UNIT - B3, PUSHPAK EXOTICA, S. NO. 33, OLD R.S. NO. 17/B, NEXT TO PUSHPAK UPVAN, SINGHA COLLEGE ROAD, NR. HANUMAN PURA, A.J.WA ROAD, VADODARA - 390019.                  |

\*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

Further, since the borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned herein above have failed to repay the amounts due, notice is hereby given to the borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned herein above to pay the amounts due in general and the Authorized Officers of HDFC Bank Limited have taken possession of the immovable property (ies) / secured asset(s) described herein above in exercise of powers conferred on him/them under Section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned above.

The borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned herein above in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Property(ies) / Secured Asset(s) and any dealings with the said Immovable Property(ies) / Secured Asset(s) will be subject to the mortgage of HDFC.

Borrower(s) / Legal Heir(s) / Legal Representative(s) attention is drawn to the provisions of sub-section (8) of section 13 of the Act, in respect of the time available to redeem the secured assets.

Copies of the Panchnama drawn and inventory made are available with the undersigned, and the said Borrower(s) / Legal Heir(s) / Legal Representative(s) are requested to collect their respective copy from the undersigned on any working day during normal office hours.

Further, this Public Notice is issued in view of the fact that HDFC has not been able to communicate / establish contact with the aforesaid Borrower(s) / Legal Heir(s) / Legal Representative(s) at his / her / their last known address as per HDFC's records.

At the time of taking over possession of the said immovable property (ies) / Secured Asset(s) the Authorized Officer of HDFC has drawn up an inventory of personal belongings and household goods lying therein, copy whereof can be collected from the undersigned on any working day during office hours.

In the circumstances, notice is hereby given, to the said Borrower (s) / Legal Heir(s) / Legal Representative(s) to forthwith remove the personal belongings / household goods lying in the aforesaid immovable property (ies) / Secured Asset(s) within 10 (Ten) Days from the date hereof, failing which the Authorized Officer will have no other option but to remove the personal belongings / household goods and dispose of the same in / in the manner as may be deemed fit, entirely at the Borrower (s) / Legal Heir(s) / Legal Representative(s) risk as to cost and consequences, in which event, no claim will be entertained in this regard in future.

Date: 08-11-2024  
Place: Vadodara  
For, HDFC Bank Ltd. Sd/- Authorised Officer

Regd. Office: HDFC Bank Ltd, HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai-400013.  
CIN: L65920MH1984PLC080618, Website: www.hdfcbank.com

**ATN INTERNATIONAL LIMITED**  
CIN: L65999WB1983PLC080793

Regd Office: 10, Prinseng Street, 2nd Floor, Kolkata - 700072  
Email: atrinernationallimited@gmail.com, Website: www.atninternational.in  
Phone No. 033-40022880, Fax: 91-33-22379053

**EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER, 2024** (₹. In Lacs)

| Sl. No. | Particulars                                                                                                                                  | Quarter Ended |             |             |             | Half Year Ended |             |
|---------|----------------------------------------------------------------------------------------------------------------------------------------------|---------------|-------------|-------------|-------------|-----------------|-------------|
|         |                                                                                                                                              | 30.09.2024    |             | 30.09.2023  |             | 30.09.2024      |             |
|         |                                                                                                                                              | (Unaudited)   | (Unaudited) | (Unaudited) | (Unaudited) | (Unaudited)     | (Unaudited) |
| 1       | Total Income from Operations                                                                                                                 |               |             |             |             |                 |             |
| 2       | Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)                                                      | 2.67          | 11.84       | 7.04        | 14.50       |                 |             |
| 3       | Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)                                                 | (2.22)        | (4.62)      | (9.90)      | (6.84)      |                 |             |
| 4       | Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)                                                  | (2.22)        | (4.62)      | (9.90)      | (6.84)      |                 |             |
| 5       | Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)) | (2.22)        | (4.62)      | (9.90)      | (6.84)      |                 |             |
| 6       | Equity Share Capital                                                                                                                         | 1578.00       | 1578.00     | 1578.00     | 1578.00     |                 |             |
| 7       | Reserves (excluding Revaluation Reserves) shown in the Audited Balance Sheet of the previous year                                            |               |             |             |             |                 |             |
| 8       | Earnings Per Share (of Rs.4/- each) (including and excluding discontinued operations)                                                        | (0.01)        | (0.01)      | (0.01)      | (0.02)      |                 |             |
| 9       | Basic, Diluted                                                                                                                               | (0.01)        | (0.01)      | (0.01)      | (0.02)      |                 |             |

Note: a) The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the Stock Exchanges website i.e. www.sebiindia.com, www.bseindia.com and www.nseindia.com and on the Company's website: www.atninternational.in. b) The impact on net profit / loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies shall be disclosed by means of a footnote. c) - Exceptional and/or Extraordinary Items as defined in the Statement of Profit and Loss in accordance with Ind AS Rules/AS Rules, whichever is applicable. By order of the Board

Place: Kolkata Sd/- Santosh Kumar Jain, Managing Director  
Date: 7th November, 2024 DIN NO. 00174235



**Extract of Statement of Profit and Loss for the quarter ended 30th September 2024**

| Particulars                                                                                     | ₹ (in lakh)               |                           |                       |
|-------------------------------------------------------------------------------------------------|---------------------------|---------------------------|-----------------------|
|                                                                                                 | Quarter Ending 30.09.2024 | Quarter Ending 30.09.2023 | Year Ended 31.03.2024 |
|                                                                                                 | Unaudited                 | Unaudited                 | Audited               |
| Total Income                                                                                    | 1,181.69                  | 1,031.46                  | 6,512.59              |
| Net Profit for the period before Tax                                                            | 299.81                    | 135.52                    | 2,542.54              |
| Net Profit for the period after Tax                                                             | 224.24                    | 127.06                    | 2,054.19              |
| Total Comprehensive Income for the period                                                       | 223.85                    | 125.89                    | 2,052.60              |
| Paid-up Equity Share Capital (Face value ₹ 2)                                                   | 1,025.20                  | 543.00                    | 1,025.20              |
| Other Equity (excluding Revaluation Reserve) in the audited balance sheet as at 31st March 2024 |                           |                           | 9,356.44              |
| Earnings per share (of ₹ 2/- each) (not annualised for quarters)                                |                           |                           |                       |
| - Basic earning per share (₹)*                                                                  | 0.44                      | 0.23                      | 3.88                  |
| - Diluted earning per share (₹)*                                                                | 0.44                      | 0.23                      | 3.87                  |

Notes:  
a) The above is an extract of the detailed format of financial results for the quarter ended 30th September 2024, filed with CSE, BSE and NSE, under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results are available on the website of the respective stock exchanges and on Company's Investor Information website (www.sinclairshd.com).  
b) The 56 room hotel-Sinclairs Udaipur has commenced operations effective 31st October 2024.

By order of the Board  
Navin Suchanti  
Chairman  
DIN: 00273663

Place: Kolkata  
8th November 2024

**Sinclairs Hotels Limited**  
CIN: L5510WB197PLC028152  
Registered Office: 147, Block G, New Alipore, Kolkata 700 053  
t: 9007540731, e: cs@sinclairshd.com, www.sinclairshd.com

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www.sinclairshd.com

**GINNI FILAMENTS LIMITED**  
CIN: L17200UP1982PLC012559

Regd. Office: B-196, Sector-63, Noida-201307 (UP), India

**EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2024** (₹ in Lacs except per Share data)

| Sl. No. | Particulars                                                                                                                                | Quarter ended |             | Half year ended |             | Year ended  |             |
|---------|--------------------------------------------------------------------------------------------------------------------------------------------|---------------|-------------|-----------------|-------------|-------------|-------------|
|         |                                                                                                                                            | 30.09.2024    |             | 30.09.2023      |             | 31.03.2024  |             |
|         |                                                                                                                                            | (Unaudited)   | (Unaudited) | (Unaudited)     | (Unaudited) | (Unaudited) | (Unaudited) |
| 1       | Total Income from continuing operations (net)                                                                                              | 9,336.03      | 7,789.09    | 8,352.40        | 17,105.13   | 16,630.13   | 35,087.17   |
| 2       | Net Profit / (Loss) for the period from continuing operations (before Tax, Exceptional and/or Extraordinary items)                         | (931.28)      | (67.77)     | (102.11)        | (999.05)    | (121.50)    | (428.29)    |
| 3       | Net Profit / (Loss) for the period before tax from continuing operations (after Exceptional and/or Extraordinary items)                    | (931.28)      | (67.77)     | (102.11)        | (999.05)    | (121.50)    | (428.29)    |
| 4       | Net Profit / (Loss) for the period after tax from continuing operations (after Exceptional and/or Extraordinary items)                     | 7.56          | 2.55        | 898.37          | 10.11       | 822.10      | (2,625.13)  |
| 5       | Net Profit / (Loss) before tax for the period from discontinued operations                                                                 | -             | -           | (1,498.14)      | -           | (2,802.42)  | (5,928.39)  |
| 6       | Net Profit / (Loss) after tax for the period from discontinued operations                                                                  | -             | -           | (1,983.50)      | -           | (2,792.43)  | (5,624.22)  |
| 7       | Total Profit / (Loss) for the period from continuing and discontinued operations                                                           | 7.56          | 2.55        | (1,087.12)      | 10.11       | (1,970.32)  | (8,448.45)  |
| 8       | Other Comprehensive Income for the period (Comprising Profit / Loss for the period and Other Comprehensive Income)                         | 2.51          | 1.83        | (27.75)         | 4.35        | (29.86)     | 24.37       |
| 9       | Total Comprehensive Income for the period (Comprising Profit / Loss for the period (after tax) and Other Comprehensive Income (after tax)) | 10.07         | 4.38        | (1,114.88)      | 14.46       | (2,000.18)  | (8,424.08)  |
| 10      | Paid up Equity Share Capital (Face Value of ₹ 10/- each)                                                                                   | 8,565.01      | 8,565.01    | 8,565.01        | 8,565.01    | 8,565.01    | 8,565.01    |
| 11      | Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year                                        |               |             |                 |             |             | 10,898.89   |
| 12      | Earnings Per Share (of ₹ 10/- each) (not annualised)                                                                                       |               |             |                 |             |             |             |
| 13      | a) Basic, continuing operations                                                                                                            | 0.01          | 1.86        | 0.01            | 0.98        | (3.07)      |             |
| 13      | b) Diluted, continuing operations                                                                                                          | 0.01          | 1.86        | 0.01            | 0.98        | (3.07)      |             |
| 13      | a) Basic, discontinued operations                                                                                                          | -             | (2.32)      | -               | (3.26)      | (6.80)      |             |
| 13      | b) Diluted, discontinued operations                                                                                                        | -             | (2.32)      | -               | (3.26)      | (6.80)      |             |
| 13      | a) Basic, continuing & discontinued operations                                                                                             | 0.01          | (1.27)      | 0.01            | (2.30)      | (9.87)      |             |
| 13      | b) Diluted, continuing & discontinued operations                                                                                           | 0.01          | (1.27)      | 0.01            | (2.30)      | (9.87)      |             |

Notes:  
1. The above is an extract of the detailed format of the financial results for the quarter and half year ended September 30, 2024 filed with the Stock Exchanges under Regulation 33 of SEBI (Listing and Disclosure Requirements) Regulations, 2015. The full format of the financial results are available on the Company's website www.ginni-filaments.com and Stock Exchange website (www.sebiindia.com).  
2. The net result of Selling, Financing and Processing Undertaking has been disclosed separately as discontinued operations as required by Indian Accounting Standard Ind AS 105 - Assets held for sale and discontinued operations and Schedule III of the Companies Act, 2013. Consequently, the results for the quarter and half year ended September 30, 2024 have been restated accordingly.  
3. The above results are in accordance with the Companies (Indian Accounting Standards) Rules, 2015 as amended time to time and prescribed under Section 133 of the Companies Act, 2013, read with the relevant rules issued thereunder and other accounting principles generally accepted in India.  
4. The above financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 8th November 2024 and have been subject to limited review by the Statutory Auditors.

For and on behalf of the Board of Directors  
GINNI FILAMENTS LIMITED  
Sd/-  
SHISHIR JAIN  
CHAIRMAN & MANAGING DIRECTOR  
DIN: 00274959

Place: Noida  
Date: 8th November 2024

**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S. MEGHA INSULATIONS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

|    |                                                                                                                                       |                                                                                                                                                                                                                               |
|----|---------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1  | Name of corporate debtor                                                                                                              | Megha Insulations Private Limited                                                                                                                                                                                             |
| 2  | Date of incorporation of corporate debtor                                                                                             | 24.10.1994                                                                                                                                                                                                                    |
| 3  | Authority under which corporate debtor is incorporated / registered                                                                   | Registrar of Companies - Ahmedabad                                                                                                                                                                                            |
| 4  | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U74999GJ1994PTC023386                                                                                                                                                                                                         |
| 5  | Address of the registered office and principal office (if any) of corporate debtor                                                    | Registered Office with ROC : Survey No. 144, Ghanghli - Sitor Road, Ghanghli, Bhavnagar-364241.<br>Principal Office: A-116/6th Floor, Dada Saheb Flats, Kalanala, Bhavnagar-364001.                                           |
| 6  | Insolvency commencement date in respect of corporate debtor                                                                           | October 24, 2024 NCLT, Ahmedabad Bench passed order and Order is received by Interim Resolution Professional on November 7, 2024.                                                                                             |
| 7  | Estimated date of closure of insolvency resolution process                                                                            | May 06, 2025 180 days from the date of commencement of CIRP i.e. November 7, 2024.                                                                                                                                            |
| 8  | Name and registration number of the insolvency professional and as interim resolution professional                                    | M. Rathin Anishbhai Majumdar<br>Regn. No. IBBI/IPA-001/IP-P-0257/2021-2022/19328                                                                                                                                              |
| 9  | Address and e-mail of the interim resolution professional, as registered with the Board                                               | 604, Scarlet Gateway, Opp. Rivera Antilia, Corporate Road, Near Prathaladnagar, Ahmedabad-380015.<br>Email: info@cartham.com<br>Mobile No: 99471 17070                                                                        |
| 10 | Address and e-mail to be used for correspondence with the interim resolution professional                                             | True IPELL<br>D-501, Gansh Meridian, Opp. High Court, S Road, Ahmedabad - 380050.<br>Email: cimp.meghainsulations@gmail.com, info@cartham.com                                                                                 |
| 11 | Last date for submission of claims                                                                                                    | 21 November, 2024 i.e., 14 days from appointment date of CIRP order received on November 7, 2024.                                                                                                                             |
| 12 | Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional  | Not applicable at present                                                                                                                                                                                                     |
| 13 | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | Not applicable at present                                                                                                                                                                                                     |
| 14 | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | i) Website: https://ibbi.gov.in/home/downloads<br>ii) Physical Address: same as mentioned in point 10 and<br>iii) Email: IPR@cartham.com, info@cartham.com<br>iv) www.trueipell.com<br>v) www.trueipell.com<br>Not Applicable |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s. Megha Insulations Private Limited on October 24, 2024. The order is received by Interim Resolution Professional on November 07, 2024. The creditors of M/s. Megha Insulations Private Limited are hereby called upon to submit their claims with proof on or before November 21, 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. Financial creditors belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (None at present) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

IP Rathin Majumdar  
Interim Resolution Professional of  
M/s Megha Insulations Private Limited  
Place: Ahmedabad Regn. No. IBBI/IPA-001/IP-P-0257/2021-2022/19328  
Date: 08.11.2024 AFA Valid till 31.12.2025

**ABHEY OSWAL** **Oswal Greentech Limited**  
CIN: L2412PB1981PLC031099

Corporate Office: 7<sup>th</sup> Floor, Antriksh Bhawan, 22, Kasturba Gandhi Marg, New Delhi-110001

**Extract of the Unaudited Standalone Financial Results for the Quarter and half year ended 30<sup>th</sup> September, 2024** (Amount in ₹ Lakh)

| Particulars                                                                                                                                         | Standalone                |                           |                           |                           |                           |                         |
|-----------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------|---------------------------|---------------------------|---------------------------|---------------------------|-------------------------|
|                                                                                                                                                     | Quarter Ended             |                           | Half Year Ended           |                           | Year Ended                |                         |
|                                                                                                                                                     | 30.09.2024<br>(Unaudited) | 30.06.2024<br>(Unaudited) | 30.09.2023<br>(Unaudited) | 30.09.2023<br>(Unaudited) | 31.03.2024<br>(Unaudited) | 31.03.2024<br>(Audited) |
| Total Income from Operations                                                                                                                        | 1,495.92                  | 1,584.63                  | 1,136.33                  | 3,080.55                  | 1,299.55                  | 5,560.09                |
| Net Profit/(Loss) for the period/year (before tax)                                                                                                  | 502.41                    | 554.51                    | (496.26)                  | 1,056.92                  | 905.63                    | 1,052.67                |
| Net Profit/(Loss) for the period/year after tax                                                                                                     | 393.87                    | 467.31                    | (323.21)                  | 861.18                    | 577.58                    | 637.19                  |
| Total Comprehensive Income for the period/year (including profit/(loss) for the period/year (after tax) and Other comprehensive income (after tax)) | 442.79                    | 473.39                    | (323.21)                  | 916.18                    | 577.65                    | 661.63                  |
| Paid up Equity Share Capital (Face Value of ₹10/- each)                                                                                             | 25,680.92                 | 25,680.92                 | 25,680.92                 | 25,680.92                 | 25,680.92                 | 25,680.92               |
| Other equity (excluding revaluation reserves) as shown in the Audited Balance Sheet                                                                 | -                         | -                         | -                         | -                         | -                         | 2,23,262.50             |
| Basic and Diluted Earnings per share (Face Value of ₹10/- each)                                                                                     | 0.16                      | 0.18                      | (0.13)                    | 0.34                      | 0.22                      | 0.25                    |

Note: -The above is an extract of the detailed format of the Quarterly and half yearly Standalone Unaudited Financial results filed with the stock exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015. The full format of the Financial results are available on the stock exchange website www.bseindia.com and www.nseindia.com and also on the Company's website www.oswalgreens.com.

For Oswal Greentech Limited  
Sd/-  
Anil Bhalla  
CEO and Managing Director  
DIN: 00587533

Date: 08.11.2024  
Place: New Delhi

Regd. Office : Near Jain Colony, Vijay Inder Nagar, Daba Road, Ludhiana-141 003 (Punjab)  
Contact: 0161-2544238; website: www.oswalgreens.com; Email ID: oswal@oswalgreens.com

50 years of purpose over influence.

Business Standard

50 Years of Insight

PURAVANKARA

PURAVANKARA LIMITED
Registered Office: No.130/1, Ustoor Road, Bengaluru-560 042, India
Corporate Identification Number: L45200KA1989PLC051571
Email: investors@puravankara.com
Tel: +91-80-43439999 | Fax: +91-80-2559 9350

Extract of standalone and consolidated unaudited financial results for the quarter and six months ended 30 September 2024

Table with columns: Sl. No., Particulars, Standalone (Quarter ended, Half year ended), Consolidated (Quarter ended, Half year ended). Rows include Total Income from operations, Net Profit/(Loss) for the period before tax, etc.

Notes: 1. The above is an extract of the detailed format of quarterly and six months ended 30 September 2024 unaudited financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the financial results are available on the website of Stock Exchanges at www.bseindia.com and www.nseindia.com and on the company's website at www.puravankara.com.
2. The above financial results have been reviewed by the Audit Committee and taken on record at the meeting of the Board of Directors of the Company held on 08-11-2024.

For and on behalf of the Board of Directors of Puravankara Limited
Abhishek Kapoor
Whole-time Director, CEO & CFO
DIN: 03466628



ALEMBIC LIMITED
CIN: L26100GJ1907PLC000033
Regd. Office: Alembic Road, Vadodara 390 003
Tel.: 0265 6637000
Email: alembic.investors@alembic.co.in
Website: www.alembiclimited.com

Extract of Statement of Consolidated Unaudited Financial Results for the Quarter and Half Year ended 30 September, 2024

Table with columns: Particulars, Quarter Ended 30.09.2024 (Unaudited), Quarter Ended 30.09.2023 (Unaudited), Year Ended 31.03.2024 (Audited). Rows include Total Income from operations, Net Profit for the period before tax, etc.

Notes: 1. Standalone details:
2. The above is an extract of the detailed format of financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the financial results are available on the Company's website at www.alembiclimited.com and on Stock Exchange's website at www.nseindia.com and www.bseindia.com.

For Alembic Limited
Sd/-
Chirayam Amin
Chairman

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR MALIND PROPERTIES PRIVATE LIMITED OPERATING IN REAL ESTATE BUSINESS IN BANGALURU

Table with columns: S.No., Particulars, Details. Rows include Name of the corporate offeror, Address of the registered office, Details of the property, etc.

સાંક્રીયોત્તરિણિત અંક ઈલેક્ટ્રોનિક્સ એક્સપ્રેસ ઓફ ફાઇનાન્સિયલ એક્સપ્રેસ ઓફ સાંક્રીયોત્તરિણિત ઈન્ટરનેટ ઓફ, 2022 (સાઈટ) ની ટકાવ 13(૨) અવધી સુધા

Table with columns: સં.નં., કંપનીનું નામ, સંબંધિત શિલ્પકર્મી વિગતો, ઈમેલ/ફોન નંબર, બાકી રકમ. Rows include HLLAAR0537476, HLLASR0528242, etc.

ધર્મિભાગુરુક સાધારણિક વિભાગે સંક્રીયોત્તરિણિત

સાર્વજનિક જાહેરાત

સાંક્રીયોત્તરિણિત અંક ઈલેક્ટ્રોનિક્સ એક્સપ્રેસ ઓફ ફાઇનાન્સિયલ એક્સપ્રેસ ઓફ સાંક્રીયોત્તરિણિત ઈન્ટરનેટ ઓફ, 2022 (સાઈટ) ની ટકાવ 13(૨) અવધી સુધા

Table with columns: સંબંધિત વિગતો, ઈમેલ/ફોન નંબર. Rows include સાંક્રીયોત્તરિણિત અંક ઈલેક્ટ્રોનિક્સ એક્સપ્રેસ ઓફ ફાઇનાન્સિયલ એક્સપ્રેસ ઓફ સાંક્રીયોત્તરિણિત ઈન્ટરનેટ ઓફ, 2022 (સાઈટ) ની ટકાવ 13(૨) અવધી સુધા

PURAVANKARA

PURAVANKARA LIMITED
(CIN: L45200KA1989PLC051571)
Registered Office: No. 130/1, Ustoor Road, Bengaluru - 560 042
Tel: 09 2555 9000/4343999
Email: investors@puravankara.com Website: www.puravankara.com

Members are hereby informed that pursuant to the provisions of Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("Act") read together with Rule 20 and 21 of the Companies (Management and Administration) Rules, 2014 ("Rules"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosures Requirements), 2015 ("Listing Regulations"), etc.

TO CONSIDER AND APPROVE THE MATERIAL RELATED PARTY TRANSACTION BETWEEN PROVIDENT HOUSING LIMITED, PURVA BLUE HOME VENTURES PRIVATE LIMITED AND KVN PROPERTY HOLDINGS

Pursuant to the provisions of the Act and MCA Circulars, the Company has completed the dispatch of electronic copies of the Postal Ballot Notice along with the explanatory statement on Friday, November 08, 2024, through electronic mode to those Members whose email addresses are registered with the Company/depository participant(s) as on Friday, November 01, 2024 ("Cut-off Date").

The said Notice is also available on the website of the Company: www.puravankara.com/investors, the relevant section of the website of BSE Limited ("BSE"): www.bseindia.com and National Stock Exchange of India Limited ("NSE"): www.nseindia.com and on the website of National Securities Depository Limited ("NSDL"): www.evoting.nsdl.com. Members who do not receive the Postal Ballot Notice may download it from the above-mentioned websites.

In accordance with the provisions of the MCA Circulars, Members can vote only through e-voting process. The voting rights of the Members shall be reckoned on the basis of the equity shares of the Company held by them as on the Cut-off Date. Any person who is not a shareholder of the Company as on the Cut-off Date shall treat the Postal Ballot Notice for information purposes only. The detailed procedure and instructions for e-voting are enumerated in the Postal Ballot Notice.

The Company has engaged the services of National Securities Depository Limited ("NSDL") for the purpose of providing e-voting facility to all its members. The e-voting facility will be available during the following period:

Table with columns: Commencement of e-Voting period, Conclusion of e-Voting period, Cut-off date for eligibility to vote. Rows include Sunday, November 10, 2024, at 9:00 a.m. (IST), Monday, December 09, 2024, at 5:00 p.m. (IST), Friday, November 01, 2024.

The e-voting facility will be disabled by NSDL immediately after 5.00 p.m. (IST) on Monday, December 09, 2024. The Board has appointed Mr. Nagendra D. Rao, Practicing Company Secretary (Membership No. FCS 5553, CP No. 7731) as the Scrutinizer for conducting the e-voting process in a fair and transparent manner.

The Scrutinizer will submit his report to Mr. Sudip Chatterjee, Company Secretary and Compliance Officer of the Company, and the result shall be announced within two working days from the conclusion of the e-voting period, i.e. on or before Wednesday, December 11, 2024. The declared Results along with Scrutinizer's Report will be available forthwith on the Company's website at www.puravankara.com/investors and on NSDL's website at www.evoting.nsdl.com and will also be communicated to the BSE and NSE.

In case of any queries/grievances concerning voting by electronic means, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the following section of www.evoting.nsdl.com or call on toll free no.: 1800 1020 900/1800 224 430 or send a request at evoting@nsdl.co.in.

In case of any queries related to Postal Ballot notice or in case any member whose name appears in the Register of Members/ List of Beneficial Owners as on cut-off date, has not received the Postal Ballot Notice, he/she may write to investors@puravankara.com.

By Order of the Board of Directors For Puravankara Limited Sd/- Sudip Chatterjee Company Secretary Membership No.: F11373 Place: Bengaluru Date: November 09, 2024.

SAHYADRI INDUSTRIES LIMITED

CIN: L26956GJ1994PLC078941
39D, Gutkedi, J. N. Marg, Pune-411 037
T: +91 20 2644 4625/2627, F: +91 20 2645 8888, E: info@sahyadri.com, W: www.sahyadri.in

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER 2024

Table with columns: Sl. No., Particulars, Standalone Results (30.09.2024, 30.06.2024, 30.09.2023, 30.06.2023, 31.03.2024). Rows include Total Income, Net Profit/(Loss) for the period before tax, etc.

Notes: 1. The above is just an extract of the detailed format of unaudited Financial Results for the quarter and half year ended September 30, 2024, filed with BSE Ltd and NSE (I) Ltd. under regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the financial results for the said quarter end are available on the website of BSE Ltd. at www.bseindia.com, website of NSE Ltd at www.nseindia.com, and company's website at www.silwirod.in.

2. The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 08th November, 2024.

For SAHYADRI INDUSTRIES LIMITED Sd/- SATYEN V. PATEL MANAGING DIRECTOR DIN : 00131344

Gujarat State Investments Limited

Registered Office: 6<sup>th</sup> Floor, HK House, Ashram Road, Ahmedabad-380009
CIN: U64990GJ1988SG010307

Extracts of unaudited standalone financial results for quarter and half year ended on September 30, 2024

Table with columns: Sr. No., Particulars, Three Months Ended (30/09/2024, 30/06/2024, 30/09/2023, 30/06/2023), Six Month Ended (31/03/2024, 31/03/2023). Rows include Total Income from Operations, Net Profit/(Loss) for the period before tax, etc.

Notes: 1. The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchanges under Regulation 52 of SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. These financial results were reviewed by the Audit Committee, and were approved by the Board of Directors, in their respective meetings held on November 8, 2024. This financial statement for the quarter ended has been reviewed by the Statutory Auditors of the company and has issued unmodified limited review report on the same.

2. The above results have been prepared in accordance with recognition and measurement principles laid down Indian Accounting Standards ("Ind AS") - 34 Interim Financial Reporting, notified under Section 133 of the Companies Act, 2013, read together with the Companies (Indian Accounting Standards) Rules, 2015, as amended from time to time, and other accounting principles generally accepted in India.

3. The above unaudited Standalone Financial Results for the quarter and half year ended on September 30, 2024 are available on the website of NSE Limited (www.nseindia.com) and website of the company (www.gujstinvest.com).

4. Previous Period's Year's figures have been regrouped and reclassified, wherever necessary.

For and on behalf of Board of Directors Gujarat State Investments Limited Sd/- Managing Director Date : November 08, 2024 DIN - 3632394